

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**E.P. No. 2 of 2014 in**  
**Appeal No.176 of 2011**

**Dated : 22<sup>nd</sup> August, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of:-**

**PPN Power Generating Co. Pvt. Ltd. ... Petitioner(s)**

**Versus**

**Tamil Nadu Generation & Distribution Corporation Ltd. ....Respondent(s)**

Counsel for the Petitioner(s) : Mr. Jayant Bhushan, Sr.Adv.  
Mr. Rahul Balaji  
Mr. Senthil Jagadeesan

Counsel for the Respondent (s): Mr. R. Venkataramani, Sr. Adv.  
Ms. V. Vijayalakshmi  
Mr. S. Vallinayagam  
Mr. Shodhan Babu  
Ms. Neelam Singh

**ORDER**

We have heard the learned Senior Counsel for both the parties.

We have considered the objections raised by the Respondent on the issue to be decided with regard to the quantum in the light of the direction given in the Impugned Order by the State Commission referred to in direction Nos. (D) to (L) in the impugned order.

The Petitioner is directed to file the necessary affidavit giving the relevant materials on or before 29<sup>th</sup> August, 2014 before the Board after serving copy on the other side.

Post the matter for further hearing on **12.09.2014 at 4.00**  
**p.m.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

Vg